laying the papers mentioned at (1) above. [Placed in Library. *See* No. LT-1059/98]

MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. M.M. JOSHI): Sir, I beg to move the following motion:—

"That in pursuance of item (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University made under the Aligarh Muslim University Act, 1920 (XL of 1920), this Hou.sc do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Court of the Aligarh Muslim University."

The question was put and the motion was adopted.

ANNOUNCEMENT RE: GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 20TH JULY, 1998

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAM NAIK): Sir, with your permission I rise to announce that the Government Business during the week commencing Monday, 20th July, 1998 will consist of:^

(g) Consideration and passing of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1998.

(h) Consideration and return of the Appropriation (No. 3) Bill, 1998 as pas.scd by Lok Sabha.

(i) Consideration and return of the Finance (No. 2) Bill, 1998 as passed by Lok Sabha.

(j) Discussion on the working of the Ministry of Environment and Forests.

5. Discussion on the working of the Ministry of Industry.

RE: VILIFICATION PROPAGANDA AGAINST FATHER OF THE NATION

SHRI PRANAB MUKHERJEE (West Bengal): Mr. Chairman, Sir, with your permission I would like to draw the attention of the House and, through you, the attention of the Government to an important matter which is agitating the minds of the members of this House and the minds of the people at large. On last Wednesday during Question Hour my colleagues, Mr. Vayalar Ravi^and Mr. Hanumanthappa, drew the attention of the House to a news item and the Home Minister was good enough to respond and say that the Government would come out with detailed information. This is with regard to a drama titled "Me Nathuram Godsc Boltoy" written in Marathi by one Pradcep Dalvi, which is staged in the theatres of Mumbai. Sir, in this country we have freedom of expression and that is guaranteed by the Constitution under Part III—Fundamental Rights. But surely there must be some limitation on the exercise of that freedom of expression. I would like to draw the attention of the House to one particular aspect. When the agitation was going on and various comments were published in different newspapers including *The Indian Express, The Hindustan Times* and *The Hindu,* a Press correspondent asked the producer of the drama that whether he was satisfied with the response which he was getting from the audience who watched the performance. His response was, I will feel satisfied that my Drama has been successful only when after watching the performance of the Drama, audience come out on streets and whenever they find a statue of Mahatama Gandhi, they deface that statue and also they rename every street which is named after Mahatama Gandhi because according to me Mahatama Gandhi was a non-violent Hitler of this country." Sir, this news item appeared in a newspaper *Tarun Bharat*

dated 15.7.1998 published in Bombay and Nagpur. My colleague, who knows Marathi, explained these things to me. Sir, I would like to draw the attention of the Government to the fact that when we arc celebrating the 50th year of our Independence, the Father of the Nation Mahatama Gandhi is being depicted in this light. I am quite sure, it is not going to devalue; the ideas for which Mahatama Gandhi stood, but it surely reflects on us, the next generation and the posterity that this is how we are paying back the contributton made by the Father of the Nation towaiKis achicvcing independence, particularly when we are celebrating the Golden Jubilee of our Independence. Sir, looking at the sensitivity of the issue, on that occasion the Home Minister rightly responded that the Government will look into the matter. Therefore, I would like to urge upon the Government to come out with full facts and make a statement indicating what steps they are going to take to ensure that this type of thing does not happen in future. Thank you.

श्री संजय निरूपम (महाराष्ट्र) : सभा पति महोदय, माननीय प्रणब मुखर्जी ने जो विषय उठाया है, उस विषय से मैं अपने आपको संबन्द्ध करता हू। मैं पहले यह स्पष्ट कर देना चाहता हूं कि मैं ...(**व्यवधान**)

SHRI JOHN F. FERNANDES (Goa): Sir, let the Government respond to it. The Government is not responding.

MR. CHAIRMAN: I -know that. *(Interruptions).* I know when I have to ask them *....(Interruptions)...tO'* speak. *(Interruptions)*

SHRI JOHN F. FERNANDES: There is no *reacuon...(Interruptions).*

. MR. CHAIRMAN: That is all right. But some Members have given their names. He has given his name. I have to call them one by one.

श्री जितेन्द्र प्रसाद (उत्तर प्रदेश): सभापति महोदय, वह विषय इस सदन में पहले उठ चुका है और सरकार ने कहा था कि वह तथ्य रखेगी। अब दोबारा उस पर बहस कराने से क्या...(**व्यवधान**)

श्री सभापति : मैं बहस नहीं करा रहा हूं। बात यह है कि आज जब नोटिस मुझे मिला था तो इन्होंने कहा था, उन लोगों ने कहा था, उसके बाद में उनसे बात करूंगा। ...(**व्यवधान**)

श्री रमा शंकर कौशिक : (उत्तर प्रदेश) : सभापति महोदय, मेरा निवेदन यह है कि ...(**व्यवधान**) उन दिन माननीय गृह मंत्री जी ने यह कहा था कि हम पूरी जानकारी के साथ यहां आयेंगे और श्रीमन् आपने जब आज इस प्रश्न को स्वीकार कर लिया तो होम मिनिस्टर साहब को तो यहां जरूर होना चाहिए। यह मेरा निवेदन है।

श्री सभापति : यह प्रश्न नहीं था, यह मेंशन के लिए था निरूपम जी।...(**व्यवधान**)

SHRI VAYALAR RAVI (Kerala): Sir, the hon. Member says he is going to state the facts. He is not a Minister. How can he state facts'.'

MR, CHAIRMAN: I will deal with him. *(Interruptions).* I will deal with him.

श्री खान गुफ़रान ज़ाहिदी (उत्तर प्रदेश) : ये हिमायत में खड़े हुए हैं या किस बात के लिए खड़े हुए हैं?

श्री सभापति : नहीं, उन्होंने कहा, want to associate myself.

श्री संजय निरूपम : पहले सुन तो लीजिए कि मैं क्या बोलना चाह रहा हूं। महोदय, सब से पहले मैं स्पष्ट कर देना चाहता हूं कि मैं यहां नाथू राम गोडसे के समर्थन में या उनके डिफेंस में बोलने के लिए नहीं खड़ा हूं। हर हिंसा अक्षम्य होती है और हर हत्या निदनीय होती है। महात्मा गांधी महान थे। उनके योगदानों और उपादानों पर कोई मतभेद नहीं हो सकता है। जिस व्यक्ति ने उनकी हत्या की उसे न तो इतिहास ने कभी मुआफ किया और न कभी करेगा। इतना हम स्पष्ट तौर पर स्वीकार करते हैं। मगर प्रश्न उस नाटक का है। महोदय, उस नाटक के बारे में विचार करने से पहले हमें मुंबई हाई कोर्ट के एक फैसले को याद करना चाहिए। मैं उस फैसले की याद दिलाना चाहता हूं।

एक मिनट मुझे बोलने दिजिए। ...(**व्यवधान**)...

श्री सभापति : बोल लेने दीजिए।

श्री संजय निरूपम : मुझे अपनी बात तो रखने दीजिए। ...(**व्यवधान**)... महोदय, 1972-74 में मुंबई हाईकोर्ट के मुख्य-न्यायाधीश न्यायमूर्ति श्री चन्द्रचूड जी

के समक्ष नाथूराम गौडसे के छोटे भाई गोपाल गौडसे की पुस्तक का विषय रखा गया था। उन्होंने एक पुस्तक लिखी थई जिस में निश्चित तौर पर गांधीजी और नाथूराम गौडसे वगैरा का विस्तृत विवरण था। उस पुस्तक को बैन करने के लिए ...(**व्यवधान**)...

SHRI KHAN GHUFRAN ZAHIDI: Is it relevant here?

SHRI SANJAY NIRUPAM: Of course, it is relevant. *...(Interruptions)...*

MR. CHAIRMAN: Please sit down. I will deal with him.

SHRI KHAN GHUFRAN ZAHIDI: Sir, you being the Chairman should see whether the points being raised by the hon. Member are relevant or not. He is not associating himself with the issue. *(...Interruptions)...*

MR. CHAIRMAN: I will del with him. Every Member has a right to put forth his views.

श्री मोहम्मद आज़म खान (उत्तर प्रदेश) : ऐसा लगता है कि इस चर्चा में गांधी जी और नाथूराम गौडसे को एक बराबर मानकर यहां बहस कराई जा रही है।

{**شری محمداعظم خان**:ایسالگتا ہےکہ اس چرچہ میں گاندی جی اورناتھورام گوڈ سے کوایک برابرمان کریہاں بحث کرائی جارہی ہے۔}

श्री सभापति: नहीं, बहस नहीं हो रही है। देखिए, बहस नहीं हो रही है...

श्री मोहम्मद आज़म खान : गांधी जी के कातिल का यहां जिक्र भी किया जाय, गांधी जी के कातिल को हाइकोर्ट का बहाना लेकर डिफेंस कीय जाय, इस की अनुमति आप की ओर से नहीं होनी चाहिए।

{**شری محمداعظم خان**:گاندھی جی کے قاتل کا یہاں ذکر بھی کیا جائے۔گاندھی جی کے قاتل کوہائی کورٹ کا بہانہ لیکرڈفینٹ کیا جائے۔اسکی انومتی آپکی طرف سے نہیں ہونی چاہئے۔}

श्री संजय निरूपम : किस ने किया डिफेंड? कहां डिफेंड किया जा रहा है?

श्री सभापति : देखिए, मेरी बात सुनिए, उस नाटक का नाम गौडसे से शुरू होता है ...(**व्यवधान**)...

श्री मोहम्मद आज़म खान: इसलिए गौडसे का जिक्र यहां नहीं होना चाहिए।

{**شری محمداعظم خان**:اس لئے گوڈ سے کاذکریہاں نہیں ہونا چاہئے۔}

श्री सभापति : इसीलिए प्रणब मुखर्जी ने उसे क्रिटिसाइज किया है, इसीलिए किया है। उन्होंने कहा है कि हम इस के खिलाफ हैं। अपनी बात रखने का उन को हक है, वह रख देंगे उस के बाद आप को भी चांस मिलेगा अपनी बात रखने का। हरेक को अपनी बात रखने का चांस मिलेगा।

श्री संजय निरूपम : महोदय, मैं बता रहा था कि मुंबई हाईकोर्ट में 73-74 में इस तरह का एक मुकदमा आया था और मुकदमा गोपाल गौडसे लिखित एक पुस्तक के संदर्भ में था। उस पुस्तक कौ बैन करने की मांग की गयी थी, लेकिन न्यायमूर्ति चन्द्रचूड ने स्पष्ट कर दिया कि इस पुस्तक को बैन नहीं करना चाहिए क्योंकि संविधान में अभिव्यक्ति की स्वतंत्रता का पूरा प्रावधान है और कोई व्यक्ति आप से सहमत है या नहीं है, अगर वह अपना विचार प्रकट करना चाहता है, अपनी राय रखना चाहता है, तो उस विचार को दबाना ...(**व्यवधान**)...

श्री खान गुफ़रान ज़ाहिदी : सर, वह एसोसिएट कर रहे हैं या डिसएसोसिएट कर रहे हैं?

Sir, this is not relevant here. *(Interruptions)...*

MR. CHAIRMAN: He is referring to the play-about which a mention has been made... *(Interruptions)...*

Gopal Codse cannot be justified here. That is all right.

SHRI SANJAY NIRUPAM: I am not justifying *him...(Interruptions)...*

SHRI VAYALAR RAVI: Sir, Shri Pranab Mukherjee raised only a limited point as to what has happened to the assurance given by the hon. Minister.

श्री संजय निरूपम : मैं जस्टीफाई नहीं कर रहा हूं ...(**व्यवधान**)...

SHRI VAYALAR RAVI: It is for the Government to inform the House. The point he raised was... *(Interruptions)...*

MR. CHAIRMAN: What point do you want to make?

श्री संजय निरूपम : मैं वही तो बताने जा रहा हूं।

MR. CHAIRMAN: Give me one point.

SHRI SANJAY NIRUPAM: Let me speak for one minute, Sir.

महोदय, मैं जस्टीफाइ नहीं कर रहा हूं ...(**व्यवधान**)... मैं वही तो बताने जा रहा हूं।

Let me speak for one minute.

मुझे अपनी बात नही रखने दी जा रही है।

श्री सभापति : आप बात रखिए, लेकिन आप पॉइंट क्या रखना चाहते हैं?

श्री संजय निरूपम : मैं वही कहने जा रहा हूं, लेकिन मुझे अपनी बात नहीं रखने दी जा रही है। ...(**व्यवधान**)... यह कौनसी संसदीय परंपरा है महोदय कि मैं अपनी बात रखना चाह रहा हूं, लेकिन मुझे अपनी बात नहीं रखने दी जा रही है। मैं ने स्पष्ट तौर पर कहा कि मैं उस नाटक को जस्टीपाइड नहीं कर रहा हूं। मैं नाथूराम गौडसे को जस्टीफाइड नहीं कर रहा हूं। ...(**व्यवधान**)...

श्री जितेन्द्र प्रसाद : सर, इस पर बहस नहीं करा सकते। यह विषय एक बार सदन में उठाया जा चुका है ...(**व्यवधान**)... सरकार ने आश्वासन दिया है, उस आश्वासन को वह पूरा करें। ...(**व्यवधान**)...

श्री संजय निरूपम : मैं अपनी बात तो कह सकता हूं। मैं एक न्यायमूर्ति और सुप्रीम कोर्ट के चीफ जस्टिस के फैसले को रेफर कर रहा हूं...(**व्यवधान**)... मैं एक बहुत बड़े फैसले को रेफर कर रहा हूं और माननीय सदस्य गण...(**व्यवधान**)...

SHRI HANSRAJ BHARDWAJ (Madhya Pradesh): Sir, you should stop him immediately.

It is in their interest to stop him.. .*{Interruptions)...*

श्री सभापति : हो गया, अब हो गया।

श्री संजय निरूपम : नहीं, महोदय मुझे आप ने मौका दिया है। महोदय, मेरा सवाल यह है कि ...(**व्यवधान**)... मैं नहीं बैठुंगा...(**व्यवधान**)...

कुमारी सरोज खापडें (महाराष्ट्र) : सर, आप हम लोगों की बात सुन तो लें। ...(**व्यवधान**)...

श्री संजय निरूपम : महोदय, यह सरासर, अन्याय। ...(**व्यवधान**)...

श्री सभापति: हां, बिल्कुल सुनूंगा। हां-हां सुनूंगा। लीडर ऑफ द हाउस...

कुमारी सरोज खापडें: सर, जब भी कभी ऐसा मौका सदन में उपस्थित होता है तो आपको अपोजीसन के सदस्यों की भावनाओं को समझने की कोशिश करनी चाहिए। ...(**व्यवधान**)...

SHRI HANSRAJ BHARDWAJ: How can it be allowed? *{Interruptions).* Justifying the killer of Gandhi; *{Interruptions)*

SHRI PRANAB MUKHERJEE: Let the Leader of the House speak. *{Interruptions)*

सदन के नेता (**श्री सिकन्दर बख्त**) **:** सर, जब तक यह शोर मचता रहेगा, मैं कुछ नहीं कह सकूंगा। ...(**व्यवधान**)...

{نےیتا سدن†**شری سکندر بخت**†:
سر۔جب تک یہ شورمچتا رہے گا میں کچھ نہیں
کہہ سکونگا۔۔۔۔۔}

SHRI HANSRAJ BHARDWAJ: Can you allow this? Why do you allow this thing? *{Interruptions)...*

इनके रिमार्कस एकसपंज कराइए। ...(**व्यवधान**)...

श्री सभापति : चलिए, हां बताइए, बख्त साहब। ...(**व्यवधान**)...

श्री सिकन्दर बख्त : सदर साहब, मुझे सिर्फ यह कहना है कि होम मिनिस्टर साहब ने यहां...(**व्यवधान**)...

---

†[]Transliteration in Arabic script.

سکندر شری سدن نیتا}
بخت:صدرصاحب،صرف یہ کہنا ہے کہ ہوم منسٹرصاحب نے بیان...مداخلت...}

श्री संजय निरूपम : सर सबसे बड़े तो यह हैं माननीय सदस्य, जो मुझे बोलने की अनुमति नहीं दे रहे हैं ...(**व्यवधान**)... सबसे बड़े * हैं यह लोग। ...(**व्यवधान**)... हमारे अधिकारों का संरक्षण कीजिए, महोदय। मुझे अपने विचार प्रकट करने का मौका नहीं मिल रहा है। मेरे अधिकारों का हनन हो रहा है, महोदय। ...(**व्यवधान**)... मुझे बोलने नहीं दिया जा रहा है, सबसे बड़े *हैं यह। गांधी जी का नाम लेते हैं, इनसे बड़े* कोई नहीं हो सकते। ...(**व्यवधान**)... मुझे अपनी बात नहीं रखने दी जा रही है, महोदय। ...(**व्यवधान**)...

श्री सभापति: अच्छा बैठिए, आप। लीडर आफ दे हाऊस का जवाब सुन लीजिए। ...(**व्यवधान**)...

एक माननीय सदस्य : अपोजीशन लीडर से कहिए, ...(**व्यवधान**)... यह क्या हो रहा है? ...(**व्यवधान**)...

श्री सिकन्दर बख्त : सर, इस शोर में मैं आपके सामने क्या कहूंगा। ...(**व्यवधान**)...

श्री सभापति : इनकी बात सुन लीजिए। वह चाहते हैं कि सदन नेता ...(**व्यवधान**)...

श्री हंसराज भारद्वाज : आप तो गांधीयन हैं, आप तो ख्याल करिए कम से कम इस बात का। ...(**व्यवधान**)...

श्री सभापति : ठिक है। बोलिए, सदन नेता। ...(**व्यवधान**)...

श्री हंसराज भारद्वाज : आपके पिताजी भी गांधीयन थे। क्या हो गया आपको? ...(**व्यवधान**)...

श्री सभापति : क्या बात है? ...(**व्यवधान**)... क्या बात करते हैं? ...(**व्यवधान**)...

The House is- adjourned till 2;00 p.m.

The House then adjourned at Seven teen minutes past twelve of the clock.

* Expunged as ordered by the Chair.

†[]Transleteration in Arabic script.

The House re-assmbled at one minute past two of the clock, The Deputy Chairman in the chair.

THE DEPUTY CHAIRMAN: The House is adjourned for half-aii-houf.

The House then adjourned at one minute past two of the clock.

The House re-assmbled at thirty-one minute past The Deputy Chairman two of the clock, in the chair.

THE DEPUTY CHAIRMAN: The House is further adjourned till 3 o' clock.

The House then adjourned at thirty-one minutes past two of the clock.

3.00 P.M.

The House reassembled at one minute past three of the clock. MR. Chairman in the chair.

SHRI HANSRAJ BHARDWAJ: Sir, during the Special Mentions the House was adjourned and I have been informed by my leader. Dr. Manmohan Singh that the hon. Chairman adjourned the House because he felt hurt over my observation which has been recorded. I do not have a copy of what I said. But, as far as I remember, I said that "your father was a Gandhian and you, yourself, are a Gand-hian. What has become of you?" आपको क्या हो गया है, यह इसमें लिखा था। I You have known me for years and I have known you for years. I have very high regard for you and I will again say that you represent Gandhian tradition. Today, when this matter was being discussed, another view-point was raised. I will not enter into that. So, if I referred to the antecedents of your family, it was out of sheer respect for your noble father and you. And, having known your since 1969, I personally feel that I have that privilege to say that ybu are a Gandhian and your father was also a Gandhian. But, since these observations of mine have hurt you,—I have no intention to hurt you—I would say that it was out of sheer reverence for your family th?t I said so. However this Chair has a great responsi-

bility to carry on the business of the House and I have also been a Member of this House for a sufficiently long time. This is my third term. I have never given an occasion to the Chair to feel hurt. So, in all sincerity, I am very sorry that I gave you an occasion to feel hurt. Thank you.

MR. CHAIRMAN: Mr. Advani will make a statement on that.

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): Sir, on the 15th of *July, 1998...(interruptions)...*

SHRI S.M. KRISHNA (Karnataka): Sir, before the hon. Minister makes a statement, I would like to submit that certain references were made during *...(interruption)...*

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Why are you referring again to all those things? *...(interruption)...*

SHRI S.M. KRISHANA: Sir, he used a phrase, "*attitude." That has to be *expunged...(Inleruptions)...*

श्री संजय निरूपम : यह वर्ड एक्सपंज नहीं होना चाहिए। ...(**व्यवधान**)...

PROF. VIJAY KUMAR MALHOTRA (Delhi): There is nothing unparliamentary. *...(interuptions)...*

SHRI S.M. KRISHNA: Mr. Chairman, Sir. *...(interruptions)...*

श्री सभापति : क्या है।*..(interruptions)...* Let me tell you and explain this thing. Earlier also * word was not used in this House for anybody. It is a bad word. When Some people from this side were raying * to other side, I expunged it; when Members from the other side say * to this side, I will expunge it.

श्री मोहम्मद सलीम : मल्होत्रा जी का यह कहना कि *वर्ड अन-पार्लियामेंट्री नहीं है, तो इसके क्या मायने हैं।

{**شری محمدسلیم**:ملہوترہ جی کا یہ کہنا ہے کہ★ورڈان پارلیمنٹری نہیں ہے-تواسکے کیا معنی ہیں-}

STATEMENT BY MINISTER

Staging of a Marathi Play in Mumbai

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): Mr Chairman, Sir, on the 15th of July, 1998, even while I was present in the House^ serious concern was expressed by some hon. Members in Rajya Sabha on the alleged glorification of Nathuram Godse in a Marathi Play—"Mee Nathuram Godse Boltoya". The House was assured that the Government would look into it.

The matter was taken up with the Government of Maharashtra. According to information received from the State Government, the play in question was cleared for performance by the Maharashtra Stage Performance Scrutiny Board, an autonomous body of the State Government. The play was certified as 'U' cateogry for viewership. The play was staged on the LOth of July, 1998 in Shivaji Mandir Theatre, Mumbai.

Keeping in view the reported intent of the play, the Central Government has advised the State Government to prohibit its performance. We also take this opportunity to emphasise that this Government strongly disapproves of anything that de nigrates th^ haloed memory of Mahatma Gandhi, and belittles the unique role he played in leading the nation to freedom from colonial rule.

MR. CHAIRMAN: That is all. No clarifications are required. Now, the Private Member's Business (Resolutions).

RESOLUTION RE. NEED TO RE-VIEW THE ELECTROL SYSTEM (Contd.)

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI M. THAMBI DURAI): Mr. Chairman, Sir, I am very grateful to Shri Ramdas Agar-wal for raising the important issue of electoral reforms through his Resolution.

(The Deputy Chairmaa in the Chair)

Madam, during the discussion most of our hon. Members participated in the